

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.223- MA 5 of 2017  
ITEM No. 224-Cont A 6 of 2017  
in  
TP 115 of 2016

**Proceedings under Section 424(3) of Co. Act, 2013**

**IN THE MATTER OF:**

Kumar Jivanlal Patel (Makadia)  
V/s  
Patel Oils & Chemicals Pvt Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on 18/04/2024**

**Coram:**

**Mr.Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant :Mr.KunjalDalal, (PCS)  
For the Respondent :Mr.Chinmay Gandhi, Adv.R-2

**ORDER**

**Cont. A No.6 of 2017**

Now the applicant has filed counter affidavit on 15.04.2024 vide inward diary no. 3170 in response to the additional affidavit dated 15.02.2024 by Respondent No.2. The same is taken on record. In order dated 22.02.2024 we have already recorded that we find that it is a clear case of contempt. Accordingly, Respondent No.2 Mr. Jintendra Patel was directed to present physical mode on the next date of hearing and matters stand adjourned on 18.04.2024 which is today.

Today, Respondent No.2 Jitendera Patel is absent and only his counsel is present. Since, this Tribunal has already held that it is a clear case of contempt. Therefore, we issue a show cause to Respondent No.2 as to why he should not be punished for the contempt in exercising the powers under Section 425 of the Companies Act read with Contempt of Courts Act, 1971 with further direction to Respondent No.2 to physically present to the next date of hearing.

Re-list all the matters on 02.05.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**